NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

TP No. 2-A in TP 2/397-398/NCLT/AHM/2016 (New) C.A. No. 227 of 2009 in C.P. No. 58/397-398/CLB/MB/2009

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>09.02.2018</u>

Name of the Company:

Shravan Kumar Patel

V/s.

Mohanlal Hargovindas Bidi Udayog Pvt. Ltd.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. Jindagi Shah	CA	Petitioner	Zivolagi.
2. Aditya Bihami with Amy K Towedi	Advocate	Respondent 1,26 4	Addy. B

<u>ORDER</u>

Learned PCS Ms. Jindagi Shah i/b Learned PCS Mr. Shambhubhai Bhikadia present for Petitioner. Learned Advocate Mr. Aditya Bihnani i/b Learned Advocate Mr. Anuj Trivedi present for Respondents No. 1, 2 and 4. None present for other Respondents.

Learned PCS Ms. Jindagi Shah i/b Learned PCS Mr. Shambhubhai Bhikadia filed Memorandum of Appearance for Petitioner.

Respondents Counsel represented that there is Section 10F appeal is pending before Hon'ble High Court of Madhya Pradesh and stay order is in force.

Parties are directed to file copy of the High Court.

List the matter on 26.03.2018.

MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 9th day of February, 2018.